THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

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- (b) The discussions with the representatives oi airlines related to the implementat on of various security measures including frisking of passengers, search of hand-baggage, identification cf baggage and segregation of searched passengers.
- (c) India has onvention 1970 signed. The Convention 1970 (Convention for the Suppression of Unlawful Seizure of Aircraft). We will continue to cooperate with international efforts to find a solution to the problem pcsed by the growing menace of hijacking and unlawful interference with civil aviation

MISUSE OF EXPORT INCENTIVES

•41. SHRI CHANDRA SHEKHAR: SHRI KRISHAN KANT: SHRLL S. TILAK: SHRI V. B. RAJU: SHRI GURUMUKH SINGH MUSAFIR:

Will the Minister of FOREIGN TRADE be pleased to state:

- (a) whether it has come to the notice of Government that lot of irregularities are being made in the utilisation of Export Incentive Schemes:
 - (b) if so, the details in this regard: and
- (c) the steps being taken to remedy the situation?

THE DEPUTY MINISTER ; IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): (a) to (c) No Sir. There have been no reports of widespread abuse cf the facilities given to exporters. However, based on experience, improvements are made in the schemes from time to time and suitable actions are taken against the offenders.

TOURS UNDERTAKEN RY TRAVEL AGENCIES

- *42. SHRI ABU ABRAHAM: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) whether Government are aware cf the difficulties experienced

by Indian citizens taken on tours abroad by travel agencies;

io Questions

- (b) what steps Government propose to take to prevent the unscrupulous travel agencies from making false promises to prospective tourists: and
- (c) whether Government propose to take legislative measures to compel all travel agencies to register themselves with the Ministry of Tourism?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

(b) and (c) It has recently been decided by the Government that recognition to Indian travel agencies wil] henceforth be granted by a Central Coordinating Committee which will eliminate multiplicity of procedures adopted by various Government Departments, each of whom has its own system of granting recognition to travel agencies. It is expected that the new system will simplify procedures and also act as a safeguard to the travelling public which utilises the services of travel agencies. There is no proposal for the present for legislative action to govern the operation of Indian travel agencies.

WITHDRAWAL OF TWENTY-RUPEES NOTES FROM CIRCULATIONS

- *43. SHRI GANESHI LAL CHAU-DHARY: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that Gov ernment propose to withdraw twen ty-rupee notes from circulation; and
 - (b)" if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) No. Sir.

(b) Does not arise.

EXPORTS TO SUDAN

*44. SHRI SUNDAR MANI PATEL: SHRI M. K. MOHTA: SHRI K. C. PANDA: